

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF
METROPOLITAN MAGISTRATE, CENTRAL DISTRICT, TIS
HAZARI COURTS, DELHI.**

CC No.
Manoj Chaudhary & Anr.
vs.
Rakesh Garg & Ors.
New Case No.
CNR No. DLCT02-

22.09.2020

Fresh complaint has been received. It be checked and registered.

Present: Sh. Raunak Satpathy, Ld. Counsel for the complainant is present in person.

Heard. Perused.

It is informed by the Ld. Counsel for the complainant that the matter was reported to PS EOW.

Let status report/action taken report be called for NDOH.

All parties shall appear before the Court during Court working hours through Cisco Webex by clicking URL/Linki.e. <https://delhidistrictcourts.webex.com/meet/cmmcentraldistrict.tishazari> Link is also available at the official website of Delhi District Courts.

Renotify for further proceedings on 05.10.2020.


**(Arul Varma)
CMM (Central), Delhi
22.09.2020**

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.**

**FIR No. 225/2020
PS: DBG Road
State Vs. Saurabh
Application**

22.09.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

**This is an application received through email moved by the applicant
Sushil Bali for release of vehicle bearing registration number DL-
2FEL-0080 (car) on superdari.**

Present: Ld. APP for the State via Video Conferencing through
Cisco Webex.
Sh. Parmesh Bali, Ld. Counsel for applicant is present via Video
Conferencing through Cisco Webex.

Reply of IO SI Ram Avtar has been received through email.

Heard. Perused.

Applicant is stated to be the registered owner of the vehicle in
question. Copy of RC of the vehicle has been retained on record. As per reply
of IO, police has no objection in release of the vehicle.

The application is therefore allowed. The vehicle bearing
registration number DL-2FEL-0080 be released to the rightful
owner/applicant after verification of his identity. The Panchnama and
photographs of the vehicle shall be filed in the Court with the charge-sheet.

Concerned SHO is directed to prepare a detailed panchnama of
the above stated vehicle and take photographs of the same in terms of
directions given in the Judgment of Hon'ble High Court of Delhi titled as
"Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the
concerned Police Station. The panchnama and the photographs shall be
signed by the applicant, accused (if arrested), and the IO and the concerned
SHO shall secure the presence of the aforesaid persons.

Copy of this order be given dasti to the applicant. Copy of this
order be sent to SHO, PS DBG Road, for compliance through email.

Accordingly, application stands disposed of.

Copy of this order be uploaded on official website of Delhi
District Court.


**(Arul Varma)
CMM (Central), Delhi
22.09.2020**

IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAN
MAGISTRATE, CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI.

e-FIR No. 029632/2019

PS: DBG Road

State Vs. Unknown

Application

22.09.2020

**Proceedings of this matter has been conducted via Video
Conferencing through Cisco Webex.**

**This is an application received through email moved by the applicant
Mohd. Fardin Qureshi for release of vehicle bearing registration
number DL-6SAW-2808 (Scooty) on superdari.**

Present: Ld. APP for the State via Video Conferencing through
Cisco Webex.
Applicant Mohd. Fardin Qureshi is present in person.

Reply of IO has been received through email.

Heard. Perused.

Applicant is stated to be the registered owner of the vehicle in
question. Copy of RC of the vehicle has been retained on record. As per reply
of IO, police has no objection in release of the vehicle.

The application is therefore allowed. The vehicle bearing
registration number DL-6SAW-2808 be released to the rightful
owner/applicant after verification of his identity. The Panchnama and
photographs of the vehicle shall be filed in the Court with the charge-sheet.

Concerned SHO is directed to prepare a detailed panchnama of
the above stated vehicle and take photographs of the same in terms of
directions given in the Judgment of Hon'ble High Court of Delhi titled as
"Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the
concerned Police Station. The panchnama and the photographs shall be
signed by the applicant, accused (if arrested), and the IO and the concerned
SHO shall secure the presence of the aforesaid persons.

Copy of this order be given dasti to the applicant. Copy of this
order be sent to SHO, PS DBG Road, for compliance through email.

Accordingly, application stands disposed of.

Copy of this order be uploaded on official website of Delhi
District Court.


(Arul Varma)
CMM (Central), Delhi
22.09.2020